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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 1000/95

New Delhi: this the 18th day of July, 2000.

HON'BLE MR. S.R. ADIGE VICE CHAIRMAN (A)

HON'BLE MR. KULDIP SINGH MEMBER (J)

Virender Kumar Zadoo,
C/o Shri Bhagwan Singh Sansanwal,

Main Chopal Road,
Bijwasan,

New Delhi Applicant
(By Advocate: Shri B.T. Kaul)

Versus

Union of India
through the Secretary,

Ministry of Home,

North Block,

New Delhi.

2. The Director,
Intelligence Bureau,
Ministry of Home Affairs,
Union of India,
New Delhi.

3. Secretary,
Staff Selection Commission,
CGO Complex,
Lodhi Road,
New Delhi

.... Respondents

(By Advocate Shri S.M. Arif)

ORDER

Mr. S.R. Adige, VC (A):

Applicant impugns respondents' Memorandum dated 11.11.94 (Annexure-A1 Colly). He seeks a direction to respondents to confirm him as Steno Gr.III without insisting upon his passing the stenography test, and fix his seniority as Steno Grade III w.e.f. 30.11.81 and thereafter consider his case for promotion to Steno Gr. II with consequential benefits.

2. Heard both sides.

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3. Respondents in impugned Memo dated 11.11.94 themselves state that applicant can be exempted from passing the stenography test for confirmation as Stenographer when he attains the age of 45 years subject to approval of DIB under Rule 16 c(b) IB Stenography Service Rules.

4. Applicant filed this OA on 27.5.95 in which he has shown his age in the verification report as 39 years. If the age given in the verification report is correct, and prima facie we have no reasons to disbelieve applicant, he would be very close to attaining the age of 45 years as of date.

5. Under the circumstances as per respondents' own Memo dated 11.11.94 which is impugned, respondents should consider exempting applicant from the Stenography test and thereafter confirm him and fix his seniority as Steno Gr.II in accordance with rules and instructions on the subject. Upon his seniority as Steno Gr.II being so determined, respondents should consider his case for further promotion and consequential benefits flowing therefrom. These directions should be implemented expeditiously.

6. The OA succeeds and is allowed to the extent set forth in para 5 above. No costs.

Kuldeep Singh
(KULDIP SINGH)
MEMBER (J)

Antalgudi
(S.R. ADIGE)
VICE CHAIRMAN (A).

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Conveyed order
Court's order
dated 3.1.1996